

[Secretary]

commendations to make to the Lok Sabha in regard to the said Bill."

COMMITTEE ON GOVERNMENT
ASSURANCE

NINTH REPORT

SHRI ANBAZHAGAN (Tiruchengode) :
Sir, I beg to present the Ninth Report of
the Committee on Government Assurances.

SHRI RAMAVATAR SHASTRI (Patna):
rose—

MR. SPEAKER : There can be no discussion but you can only raise a technical objection. It is not the occasion to discuss it. It has just been laid on the Table.

श्री रामावतार शास्त्री : अध्यक्ष महोदय, मैंने इस बारे में लिख कर भेजा हुआ है और मुझे कुछ निवेदन करना है। इस सदन में जब आश्वासन बिये जाते हैं और जब उन की पूर्ति नहीं होती है तो हम लोगों को आप के माध्यम से सरकार से निवेदन करने का अधिकार होता है। इस सदन में दो दफे मेरे प्रश्नों के जवाब में मंत्री महोदय द्वारा यह आश्वासन दिया गया था कि रांची में जो हैवी इंजीनियरिंग कारपोरेशन है वहां 1967 में जो दंगे हुए थे और उस दंगे में...

MR. SPEAKER : No please, not at the time of laying it. I am not allowing it.

श्री रामावतार शास्त्री : उस दंगे में जो लोग मारे गये थे उनके आश्रित परिवार वालों को 500 रुपया प्रति परिवार मुआविजा देने की बात तय की गई थी लेकिन वह लोगों को नहीं दिया गया है और यह स्पष्ट तौर पर मंत्री महोदय के आश्वासन का उल्लंघन है और इसलिए मैं आप के माध्यम से मंत्री महोदय से कहना चाहता हूँ...

MR. SPEAKER : This is the Report of the Committee on Government Assurances. The hon. Member who happens to be from

the Opposition has Just laid the Report on the Table of the the House and you are asking questions from the Minister. I am not allowing it. If you want to discuss it, you give proper notice.

श्री रामावतार शास्त्री : गवर्नमेंट को जवाब देना चाहिए क्योंकि उसकी ओर से यहां आश्वासन दिया गया था और मैं आप की मारफत गवर्नमेंट से निवेदन कर रहा हूँ कि वह स्थिति को स्पष्ट करे।

अध्यक्ष महोदय : आर्डर आर्डर। प्लेस टु बी लेड ऑन दी टेबुल।

DEMANDS FOR EXCESS GRANTS
(GENERAL), 1968-69

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
VIDYA CHARAN SHUKLA) : I beg
to present a statement showing Demands
for Excess Grants in respect of the Budget
(General) for 1968-69.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIMENTARY
AFFAIRS AND SHIPPING AND TRANS-
PORT (SHRI RAGHU RAMAIAH) :
With you permission, sir, I rise to
announce that Government Business in this
House during the week commencing Monday,
the 31st August, 1970 will consist of :—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of the Constitution (Twenty-Fourth Amendment) Bill, 1970, on 1st and 2nd September, 1970.
- (3) Further discussion on the motion moved by Shri Prakash Vir Shastri regarding violent and subversive activities in the country on 2nd September, 1970.
- (4) Consideration of a motion for reference of the Central Sales Tax (Amendment) Bill, 1970 to a Select Committee.
- (5) Consideration of a motion for concurrence in the recommendation

[Shri Raghu Ramaiah]

of Rajya Sabha for reference of the Prevention of Water Pollution Bill, 1970 to a Joint Committee.

- (6) Further discussion regarding Interim Relief to Government employees at 5 p.m. on 31st August, 1970.
- (7) Discussion on the cartographic misrepresentation of India in Soviet Publication on 3rd September, 1970.
- (8) Discussion under Rule 193 to be raised by Shri Jyotirmoy Basu on Shortage of fish supply in west Bengal and Assam, 3rd September, 1970.

SOME HON. MEMBERS *rose*.

MR. SPEAKER : I have requested all of you that whatever you want to say you convey to your representatives in the Business Advisory Committee. This is happening everytime.

SHRI UMANATH (Pudukkattai) : This is the last week of the session and we have got to make certain suggestions.

SHRI NATH PAI (Rajpur): The hon. Minister has just announced that on the 1st. and 2nd September the House will be taking up the consideration and passing of the Constitution (Twenty Fourth Amendment) Bill. It is absolutely of the greatest importance that the Government keeps an assurance to the House and to the Parliament as a whole.

Sir, when Mr. Banke Bihary Das's Resolution regarding the abolition of the privy purses was passed, this Government solemnly assured the Parliament that the legislation would be brought before the end of the Budget session. Now, on the very last day of the session, the Constitution Amendment Bill is being brought before the House. Some of us will find it absolutely necessary, before our attitude, that we know what is the subsequent follow up legislation that the Government intends to bring forward before the Parliament, after the Constitution Amendment Bill is carried. It is no use just asking us to carry the Constitution Amendment Bill. That is to be carried by us in order to adopt some other follow up

legislation. If he is not ready with the follow up legislation, there has been a clear-cut dereliction of duty on the part of the Government. If, however, they are still not ready, then, I submit, let them tell us the nature of the negotiations that have been carried on with the princes and what are different suggestions of the Government. To come only with the Constitution Amendment Bill will not be fair to the Parliament.

I would request the Government to take the House into confidence even at this late hour and tell us different formulae that the Government and, in particular, the Prime Minister has been having in negotiating with the Princes' Concord. If it is not done, I submit, this is not being fair to the Parliament and calling upon us to carry the legislation of such far-reaching consequences and leaving us absolutely in the dark as to what the Government means to do when the legislation is adopted.

I hope, you will take it up seriously and I submit that the Minister will place before us the follow up legislation failing which he tell us what are the different formulae that the Government have in mind.

13 hrs.

SHRI BAL RAJ MADHOK (South Delhi) : While I support what Mr. Nath Pai has said regarding the Government taking the House into confidence as regards negotiations that they had with the princes so that the House is fully informed of what you are doing, I want to make one submission. We have been demanding again and again that some time must be found for discussing problems regarding Delhi. One of them is law and order. Law and order situation in Delhi is such that every day we find that women are being lifted from the roads, and that daconties are taking place. Last session a single hour was given. This time you admitted that a discussion will be held but I am sorry to say that you have found time for discussing a fishy thing about fish in Bengal... (*Interruptions*) I have no grouse. You may have anything about fish but the law and order problem in Delhi is a very very pressing problem. My submission is that time must be found for that.

SHRI JYOTIRMOY BASU (Diamand

Harbour) : His Party's representative is very much there in the BAC. What was he doing there ?

श्री कंवर लाल गुप्त (दिल्ली सदर) : चूंकि मेरा नाम लिया गया है मैं कहना चाहता हूँ कि बिजिनेस ऐडवाइजरी कमेटी में भी यह कहा गया था कि ला एंड आर्डर मिचुएशन को लिया जाना चाहिए। बिजिनेस ऐडवाइजरी कमेटी ने भी एक राय से इस को पास किया था कि उस पर बहस होनी चाहिए, लेकिन चूंकि श्री ज्योतिर्मय बसु और श्री रघुरामैया में कुछ बात हो गई थी इस लिए इस को कर लिया, जो पास नहीं किया गया था। मैंने उसी पर स्ट्रेस किया था। दिल्ली को पूरे स्टेटहुड का दर्जा दिया जाये इस डिस्कशन को पेश किया गया था और मैंने भी उस के बारे में कहा था। मैं चाहता हूँ कि पोलिटिकल डिस्क्रीमिनेशन नहीं होना चाहिए और उस पर डिस्कशन होना चाहिए।

अध्यक्ष महोदय : जब श्री मधोक साहब कह रहे थे तब उन को बतला देते, वह इस पर भी कह देते।

SHRI UMANATH : Presently people of the country are suffering on account of the offences with regard to drugs mounted by the international racketeers. The other day Dr. Sen said that unless the Patents Bill is passed in this House, no effective steps can be taken and now I find that thing is not there at all. I would like to suggest and I strongly insist that that Bill must be passed in this Session and I know that by merely saying that it will be taken up next week, it is not going to be taken up next week because there is no time. My concrete suggestion is that if necessary there can be night sessions specially to pass this Bill or tomorrow Saturday can be made a working day to pass this Bill. If you do not do it and if you do not pass that Bill, people will misunderstand that this House is incapable of even facing upto the pressure of interna-

tional racketeers. So I insist that Patents Bill must be passed in this session.

SHRI P. K. DEO (Kalahandi) : While supporting the demand of my friend, Mr. Nath Pai, we would like that the entire picture regarding the 24th Amendment of the Constitution should be there and all corollary measures. Without those it would be impossible. Otherwise it will be used as an executive lever to pressurise some parties to act in a different way in the political life of this country. My genuine fear is that unless the entire picture is there, it would not be worthwhile to have a peaceable discussion of this subject when something is reserved in the mind of the Government.

Dr. SUSHILA NAYAR (Jhansi) : I am in entire agreement with the proposition put forward by Mr. Umanath. The Patents Bill has had a very unfortunate history. Vested interests are very powerful. Since 1948 efforts are being made to have the Patent law changed but somehow every fine it is scuttled. In the Third Lok Sabha this Bill was introduced. It was sent to the Select Committee and report, of the Select Committee was introduced in Lok Sabha but there was no time to take it up for discussion. It lapsed. The Fourth Lok Sabha again referred it to another Select Committee. The second Select Committee's report has been before us for months now. I wish to submit with all the force that I can command that the Minister should agree to pass this Bill by holding extra sitting during this session, even by holding night sessions he should find time for it. If it is impossible to get it passed in this session, the least that he can do, is to give us an assurance that it will be passed in the first week of the next session.

Secondly, Sir, I wish to say about the Tek Chand Committee Report. This report has been pending for the last 5 years. It was taken up for discussion here in this House, but the discussion has not been completed. Either we should do it now or he should give us this assurance that this will also be taken up in the very first week of the next session.

SHRI H. N. MUKERJEE (Calcutta North-East) : Sir, I want only to stress very

[Shri H. N. Mukerjee]

strongly what has been said by Mr. Umanath and Dr. Sushila Nayar because, I remember that even in the last Parliament we had to shout on from time to time in regard to the discussion on the Patents Bill. There must be some vested interest of the most dastardly kind which seem to be at work behind this sort of procrastination. If the Government are really serious about the kind of legislation which they are trying to propound almost in a self-advertising fashion, they should make a very clear statement about their intention and we on our part are ready to sit on Saturday or any other day in order to get this Bill passed. I am personally of the view that even without discussing this matter this House can pass it because the matter has gone to the Select Committee twice over. We can pass it just as it is in half an hour or so and leave it to the other House to do something about it.

SHRI S. KANDAPPAN (Mettur) : Sir, while supporting the plea that the Patents Bills should be passed in this Section, I would like to make one reference to the promise made in the Business Advisory Committee from the Government side, during the last session, that during this session, there would be time to discuss the Planning Commission Report. I don't know whether any record is being maintained about what transpires in the Business Advisory Committee. I remember that such a promise was made at the fag and that we should take up the discussion about the Planning Commission Report. I think this is the first time that planning is going ahead without being discussed at all in this House. Parliamentarians who are most interested and concerned with the problem are not seized of the matter at all. The Rajya Sabha had an occasion to discuss it. Unfortunately here. I do not know why nobody thought of it, in spite of the promise made. So, I would request the Minister about this, to give us opportunity to discuss the Planning Commission Report. I am afraid a few hours will not suffice; we need sufficient time to discuss it. I request him to give an assurance on the floor of the House so that this may be taken up on the first week itself in the next session.

SHRI JYOTIRMOY BASU : About

Rule 193 discussion on fish supply to Bengal and Assam, may I request the Minister through you, to place it immediately after the discussion on Maps? I request that this may be taken up immediately.

SHRI S. M. BANERJEE : I support what Shri Umanath, Shri H. N. Mukerjee and my sister Dr. Sushila Nayar said. Much is said about the Business Advisory Committee. I am a Member of the Business Advisory Committee. You were present there. I remember. You were helpless. We suggested working on Saturdays, they said no; for working more hours, they said no; for forfeiting the lunch hour they said no. If this is not done I don't know how we can discuss all these things. If hon Members are serious about it, let us sit on Saturday.

SHRI KANWAR LAL GUPTA : I am prepared to sit for passing the Patents Bill.

SHRI S. KANDAPPAN : Let the whole of Saturday be devoted to Patents Bill.

MR. SPEAKER : I very much appreciate what Mr. Banerjee said. Mr. Kanwar Lal Gupta must know this. In the last week we discussed. About lunch hour the whole opposition did not agree; Members had that impression I am sorrow; it is too late.

SHRI KANWAR LAL GUPTA : I did not oppose; you are mistaken, Sir.

MR. SPEAKER : You speak only for yourself or your party?

SHRI KANWAR LAL GUPTA : I was not even present on that day. We are prepared to sit on Saturday. It is a very serious matter. I endorse what Shri S. M. Banerjee says. Vested interests should not be allowed to play in this matter.

SHRI JYOTIRMOY BASU : They say something in the Business Advisory Committee and they say something else here.

MR. SPEAKER : Most of the Members have already left the House for lunch.

SHRI S. M. BANERJEE : My suggestion is that we sit on Saturday, and I wel-

come even a night session for that purpose, This Bill is really important. We are in your hands. You may ask the opinion of the House and then do it.

Many assurances have been given regarding the unfortunate policemen who are still facing suspension and dismissal. Next week is going to be the last week of this session, after which Parliament is going to adjourn. Since the hon. Minister of State in the Ministry of Home affairs, Shri Ram Niwas Mirdha is here, I would request that whatever decision was taken up by Shri Y. B. Chavan or Shri Vidya Charan Shukla in the Home Ministry regarding these policemen may be communicated to the House, because these policemen are still rotting on the streets.

Once again, I would submit: having all regard to you, that another statement should be made by the Minister of the Labour and Employment regarding the strike.

MR. SPEAKER : The hon. Member has again brought it up.

SHRI S. M. BANERJEE : On the 1st and 2nd of September, if Government are serious about passing the Bill on privy purses, then those Members who are arrested must be brought under police escort here for voting.

SHRI SAMAR GUHA : On behalf of the PSP, also say that the Patents Bill should be passed either tomorrow or the next week. If it is not just a lip-service, then Government should see that that Bill is passed. The prices of drugs are going up and the drugs are going under ground, and I think there is no way to control the international racketeering in drugs, except to pass this Bill, and, therefore, some time shall have to be found for pass in it. I joint with Shri H. N. Mukarjee, Dr. Sushila Nayar Shri Umanath and others in urging that this Bill should be passed. Otherwise, during the next two months, there will be, hundreds of deaths as a result of non-availability of drugs.

SHRI S. M. BANERJEE : I move a definite motion that the House do sit on Saturday; to discuss and pass the Patents

Bill. If people are interested, let them adopt this motion.

MR. SPEAKER : How could I accept the motion without a formal notice being given of the same ?

श्री शिव चन्द्र भ्वा (मधुवनी) : आप जानते ही हैं कि प्रिवी पर्स विधेयक के बारे में सरकार बहुत टावमटोल करती रही है। इतना हम लोगों ने हैमर किया कि आखिर में सरकार को उस विधेयक को लाना पड़ा और वह लाने जा रही हैं। अब उस पर बहस होने वाली है। इसी तरह से सरकार चौथी योजना पर बहस के मामले में टालमटोल करती आ रही है। अब आपने सदन का वक्त तीन तारीख के लिए बढ़ा दी है। यह योजना एक अहम योजना है, उस पर बहस होनी चाहिये। उसके लिए पंद्रह घण्टे रखे गये हैं। जरूरी हो तो सदन की बैठक को और बढ़ा दिया जाना चाहिए और हम तब तक बैठे जब तक सदन में चौथी योजना पर विचार पूरा न हो जाए।

193 के नोटिस और नौ-डे-येड-नेम्ड-मोशन भी एडमिट की जाती हैं। मैं देख रहा हूँ कि सिलेक्शन तरते वक्त इन्साफ नहीं हो रहा है। पिछले सत्र में बिड़ला को गोआ में फटिगाइजर के लिए लाइसेंस दिया गया था। उस पर मेरी मोशन एडमिट हुई थी लेकिन उस पर बहस नहीं हुई। इस बार टाटा को मीठापुर में लाइसेंस देने की बात पर मेरा मोशन है। लेकिन फिर भी बहस नहीं हो पा रही है। मैं देख रहा हूँ कि कुछ लोग जो आपके चैम्बर में जाते हैं वे काम करवा लेते हैं। इस तरीके को हटा कर बैलट का तरीका आप अपनाएँ, तब संतोष हो जाएगा। ये जो मोशन हैं इनके बारे में जो दोड़घूप करता है वही इनको एक्सेप्ट करवा लेता है। हम लोगों की मोशन एडमिटिड हैं बहस के लिए लेकिन उन पर बहस नहीं हो पाती है। आप वेटल का सिस्टम लगा मैं ताकि हमें संतोष हो।

SHRI R. D. BHANDARE (Bombay Central) : I refer to item 18 of the agenda dealing with the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes. When is it going to be discussed and completed? We have four reports. This has been postponed from time to time. Ten days have already intervened in between. New items are inserted. The result is that we have very short time. To Ministers, the Home Minister and the Social Welfare Minister, have to intervene. I would ask the Minister when it is going to be taken up and completed.

श्री प्रेम चन्द बर्मा (हमीरपुर) : जो कार्य-सूची अगले दो सप्ताह के लिए रखी गई है उसे देख कर मुझे भ्रमसोस हुआ। 31 जुलाई को प्रधान मंत्री जी ने हिमाचल प्रदेश को पूर्ण राज्य का दर्जा देने की घोषणा की थी। हमें आशा थी कि उसके बारे में बिल इस सेशन में पास हो जाएगा। एक माह गुजर जाने के बाद भी उसको कार्य सूची में शामिल नहीं किया गया है। उसको इंट्रोड्यूस भी नहीं किया गया है। सारे हिमाचल के तीस लाख लोग उसका बेचैनी से इन्तज़ार कर रहे हैं। आपने आज समाचारपत्रों में पढ़ा होगा कि वहां से सारी पोलिटिकल पार्टियाँ के नुमाइन्दे और लैम्ब्लेटर इकट्ठे हो कर यहां आ रहे हैं और वे प्रधान मंत्री से प्रार्थना करेंगे कि उस बिल को इस सेशन में कम से कम इंट्रोड्यूस तो कर दिया जाए। अगर सेशन का समय बढ़ाना पड़ता है तो वह भी बढ़ा दिया जाए। हम लोग शनिवार को भी बैठने के लिए तैयार हैं, रात को भी बैठने के लिए तैयार हैं। एक दो दिन के लिए सेशन को बढ़ाया भी जा सकता है। हिमाचल प्रदेश के बारे में बिल इस सेशन में आ जाना चाहिये।

श्री रामावतार शास्त्री (पटना) : दिल्ली पुलिस के बारे में जरूर स्टेटमेंट आना चाहिए। पिछले सेशन में बिहार विधान परिषद

की समाप्ति के सिलसिले में स्वर्गीय मैनन साहब ने कहा था कि बिहार सरकार की चिट्ठी दो दिन पहले मिली है और वह उस कर विचार कर रहे है और अगले सेशन में कुछ किया जाएगा। मुझे दुःख है कि उसके बारे में अभी तक कोई फंसला नहीं किया गया है, उस पर हम लोग विचार तक नहीं कर सके। मैं चाहता हूँ कि उस पर अवश्य विचार किया जाए और इस अधिवेशन में सम्भव न हो तो अगले अधिवेशन के प्रथम सप्ताह में उस पर अवश्य विचार किया जाए। उसके बारे में बहुत प्रेशर पड़ रहा है। विधान सभा ने जो प्रस्ताव पारित किया है, विधान परिषद की समाप्ति के बारे में और उसको इस तरह से किया जाएगा तो यह उचित नहीं होगा। उसको आप सीरियसली लें। विधान परिषद को समाप्त करने के सिलसिले में जरूर कुछ किया जाना चाहिए।

श्री जनेश्वर मिश्र (फ़र्रुपुर) : मैं चाहता हूँ कि गृह मंत्री जी एक बयान दें। लगातार अखबारों में यह छपता आ रहा है और आज के हिंदुस्तान टाइम्स में भी यह छपा है कि प्रधान मंत्री के खेत का रखवाला बंदी गायब है। दूसरी बात यह है कि यह भी छपा है कि जो लोग वहां जाएंगे उनको वहां के हट्टे कट्टे लोग लाठियां ले कर रोकेंगे। इस तरह की बातें करके ला एंड आर्डर को प्रधान मंत्री तुड़वा रही हैं। इस वास्ते मैं चाहता हूँ कि इस पर गृह मंत्री का बयान अवश्य होना चाहिए।

अध्यक्ष महोदय : इस तरह से इस बहस को बिगाड़ा नहीं जाना चाहिए।

श्री जनेश्वर मिश्र : प्रधान मंत्री की तरफ से इस तरह की बातें छपवाई जाएं तो उस पर आपत्ति होनी चाहिए।

श्री बेवराव पाटिल (यवतमाल) : काटन कारपोरेशन की स्थापना के बारे में मन्त्री महोदय का जो वक्तव्य हुआ था उस पर चर्चा कल आरम्भ हुई थी। उस पर छः बजे शाम बहस शुरू हुई थी जोकि पूरी नहीं हो सकी। उसका लाखों किसानों से सम्बन्ध है। मैं चाहता हूँ कि अगले सप्ताह की कार्य सूची में उसके लिए थोड़ा सा समय रखा जाए। मेरा भाषण भी अभी तक अधूरा है।

श्री तुलशी दास जाधव (बारामती) : माननीय सदस्य ने जो काटन कारपोरेशन के बारे में कहा है उस पर बहस पूरी होनी चाहिए। मैं जानना चाहता हूँ कि क्या वह पूरी होगी या बाधी ही रहेगी ?

अध्यक्ष महोदय : होगी।

श्री तुलशी दास जाधव : पहली सितम्बर से काटन पालिसी तय हो रही है।

अध्यक्ष महोदय : आप बैठिये। रात को भी बैठ जायेंगे।

MR. SPEAKER: Last week the House decided not to do away with the lunch hour or to sit on Saturday. That decision is still there. If you want to rescind it, it should come through a regular motion for suspension the rules. Once a decision is taken, you have to suspend the rules come forward with another motion. You cannot change the decision abruptly.

I had suggested that three hours could be spared from the time allotted for the discussion of the Scheduled Castes and Scheduled Tribes Reports. Mr. Sonavane and others met me and said that they did not agree to it. So, it is only in case that discussion finishes earlier that we can have that time. If some Members are left after three hours, I assure them that we will continue and see that all the Members

are given a chance. I think you agree to it.

SHRI RAGHU RAMAIAH : About the Patents Bill we are as anxious as hon. Members. In fact, our anxiety is more. We have been very anxious to pass it as early as possible. Actually we had that in mind when requesting the House to sit on Saturday, but the House did not agree. For the last few days I have been sounding some of the leaders of the Opposition about sitting late and finishing it. The Government is dead anxious.

SHRI NATH PAI : It is more dead than anxious.

SHRI RAGHU RAMAIAH : Let us suspend the Rules, let us sit tomorrow and finish it, even if we have to sit late in the night. We will provide dinner. Government is ready. I seek the co-operation of the House. May I now move that the Rules be suspended and that the House sit tomorrow till the Bill is Passed?

SHRI KANWAR LAL GUPTA : I support him, only for passing the Patents Bill.

MR. SPEAKER : You come with a written preposal, it will be put before the House. Members are not here. All of them have gone. At 5'0' Clock or 4.30 we will do it. Let the motion come. Do not do it in a haphazard manner. Otherwise it will be quoted as a precedent.

SHRI RAGHU RAMAIAH : In that case, I will consult the other leaders who are not here. After all, we need everybody's co-operation, and then, if all agree, I shall certainly come forward with a proper motion.

About the fears of Shri Nate Pai, shared by other Cong. (0) and Swatantra Members. may I say that unfortunately I am not at the moment in a position to throw any light on that? I shall certainly convey their apprehensions to the Prime Minister for her consideration.

As regards the Scheduled Castes and Scheduled Tribes Reports discussion, it will continue as soon as the present item regarding Delhi is over.

About fish supply raised by Shri Jyotirmoy Basu, after this map discussion is over I shall bear that in mind.

About the Fourth Plan Report, of course, if there is time, we will be most anxious to discuss it, but it was decided in the Business Advisory Committee that it would be taken up as early as possible.

SHRI KANWAR LAL GUPTA : As early as possible in the next session.

SHRI RAGHU RAMAIAH : Of course. (*Interruptions*). I understand what my friend, Mr. Verma says; I can convey it to the Prime Minister.

I shall leave it at that now.

SHRI S. M. BANERJEE : Are the Government bringing a motion to suspend the rule at 5 O' clock ?

SHRI RAGHU RAMAIAH : You bring it.

MR. SPEAKER : Leave it at that. He will consult the Leader.

SHRI NATH PAI : Shri S. M. Banerjee, your beloved friend also me.

श्री प्रेम चन्द्र वर्मा : अगर सेशन बढ़ता है, तो हिमाचल प्रदेश का बिल लाया जायेगा न ?

STATEMENT RE. KILLING OF
HARIJANS IN ORISSA

MR. SPEAKER : Shri K. C. Pant.

THE MINISTER OF STATE IN THE

MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): rose—

MR. SPEAKER : You can lay it on the Table.

SHRI RAM NIWAS MIRDHA : I lay the statement on the Table of the House.

Statement

In the statement made in this House on 30th July, 1970 Shri K. C. Pant in response to a Calling Attention Notice regarding the burning alive of four Harijans in village Tamdi in district Sambalpur, Orissa, it had been stated *inter alia* that, according to the information received from the Government of Orissa, the assailants were reported to be members of a scheduled caste. The State Government have now reported that on further inquiry it has been found that the assailants, who are fishermen, do not belong to a scheduled caste, but are treated as a backward class.

13.27 hrs.

The Lok Sabha adjourned for lunch till thirty minutes past fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at thirty five minutes past fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair.]

SHRI SRADHAKAR SUPAKAR (Sambalpur) : I rise on a point of order on item 14 of the agenda.

MR. DEPUTY-SPEAKER : It has been disposed of. We are on item 15.

SHRI SRADHAKAR SUPAKAR : He did not make any statement. He only laid a paper on the Table. This arose out of a calling attention. So far as calling attention notices are concerned, I would beg of you and the Speaker to bear in mind that in matters which arise out of caste prejudices, if calling attention notices are admitted, it creates a great difficulty.

MR. DEPUTY-SPEAKER : We have furnished the calling attention long ago.